

DIVISION BENCH

ITEM NO.123

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (CAA) No. 20/ALD/2023 IN CA (CAA) No. 21/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 15th February, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	T N S HOTELS AND RESORTS PVT LTD WITH MIRZA INTERNATIONAL LTD.
UNDER SECTION	230/232 OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Kartikeya Goel alongwith : *For the Petitioner Company*
Sh. Ankit Kumar Singh, PCS
Sh. Shivendra Bahadur Singh, CGSC : *For the ROC*
Sh. Niraj Kumar Singh, Proxy for : *For the I.T. Deptt.*
Sh. Gaurav Mahajan, Sr. S.C.
Sh. Ajit Kumar Singh, AOL : *For the O.L. Alld.*

ORDER

Ld. Counsels representing the respective parties are present through VC.

- 1.** The reports on behalf of the RoC/official liquidator as well as the RD have already been filed and according to the Ld. Counsel representing the petitioner, there is no necessity to file any counter, as there are no adverse observations made therein.
- 2.** The Income Tax Department seeks and is granted two weeks' time to file reply/report with an advance to be supplied to the counsel opposite.
- 3.** The matter is adjourned for 14th March, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)
15th February, 2024**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

*Bipul Kumar Tiwari
(Stenographer)*